

**MR. DEPUTY-SPEAKER:** I will also call you.

*(Interruptions)*

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** Sir, you can allow them after the Papers are laid, as they have got to go to the other House also.

**MR. DEPUTY-SPEAKER:** There is a request from the Government that let the Papers be laid because they have got to go to the other House also.

**SHRI MANI RAM BAGRI:** Because you have already announced my name.

*(Interruptions)*

**SHRI MANI RAM BAGRI:** Are you going back? You have called me. Listen to me first.

**MR. DEPUTY-SPEAKER:** According to the agenda, Papers to be Laid on the Table is the next item.

Here is a request. Please allow me to permit the Ministers to place the Papers on the Table of the House. I can give you more time later.

**PROF. MADHU DANDAVATE (Rajapur):** On a point of order. Please see Speaker's Direction No. 2. There you will find that actually the order in which the items should be taken up has been mentioned. Those who have given adjournment motions and after that those who have given privilege motions, always get preference. After these items are disposed of then only laying of the papers comes up. It is not as if we are begging for priority, it is according to the Speaker's direction that we are entitled to get priority. Therefore, we should be permitted to make our submissions.

**SHRI VASANT SATHE:** I agree with Prof. Dandavate that after the Obituary Reference priority would be to Questions, which is not here today,

and then leave to move an adjournment motion; if you have got a motion previously moved to which you have given consent, not otherwise, then only it will get priority. Then comes the question involving a breach of privilege. That too, under rule 222, unless consent is given by the Speaker first, it cannot come before the House. After that comes Papers to be Laid on the Table of the House. So, if you have these two items to which consent has been given already, only then precedence can be given to them.

**PROF. MADHU DANDAVATE :** I am thankful to the hon. Minister for supporting my point of order.

**SHRI VASANT SATHE:** In the name of raising an important point under rule 377 or anything else, they cannot get priority. Therefore let us go according to the rules.

**MR. DEPUTY-SPEAKER:** Both Prof. Madhu Dandavate and Shri Sathe have referred to Direction No. 2. I want to know from Prof. Dandavate whether in the items they want to raise there is any item for asking for leave of the House to move an adjournment motion or any question involving breach of privilege.

**PROF. MADHU DANDAVATE:** Yes.

**MR. DEPUTY-SPEAKER:** We have already informed the Members concerned that no privilege motion has been allowed. There is no question involving a breach of privilege here. Therefore, I allow the Papers to be laid on the Table.

11.00 hrs

#### PAPERS LAID ON THE TABLE

STATEMENT RE. PURCHASE OF RESIDENCE OF THE HEAD OF MISSION IN HONG KONG

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO):** I beg to lay on the Table a

statement (Hindi and English versions) regarding drawal of an advance from the Contingency Fund of India for the purchase of residence of the Head of the Mission in Hong Kong. [Placed in Library. See No. LT-1717/80].

ANNUAL REPORT OF AND REVIEW ON UNIVERSITY OF DELHI, REGIONAL ENGINEERING COLLEGE, SRINAGAR, KASHMIR, ETC.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report of the University of Delhi, for the year 1979—Volumes I to III.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, for the year 1979.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) (i) above.

[Placed in Library. See No. LT-1718/80].

(3) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1977-78 along with Audit Report thereon. [Placed in Library. See No. LT-1719/80].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, Kashmir, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, Kashmir, for the year 1979-80.

[Placed in Library. See No. LT-1720/80].

(5) A copy of the Annual Report (\*\* Hindi version) of the Regional Engineering College, Tiruchirappalli, for the year 1979-80 along with Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-1721/80].

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1979-80.

[Placed in Library. See No. LT-1722/80].

(7) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1979-80. [Placed in Library. See No. LT-1723/80].

(8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1978-79 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) (i) above.

[Placed in Library. See No. LT-1724/80].

(9) (i) A copy of the Annual Accounts (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1978-79 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) (i) above.

\*\*English version of the papers was laid on the Table on the 22nd Decem-

(10) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1979-80.

(11) A statement (Hindi and English versions) explaining reasons for not laying the Accounts along with the report, mentioned at (10) (i) above.

[Placed in Library. See No. LT—See No. LT—1726/80].

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1979-80.

(13) A statement (Hindi and English versions) explaining reasons for not laying the Accounts along with the Report, mentioned at (12) (i) above. [Placed in Library. See No. LT—1726/80].

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1979-80.

(15) A statement (Hindi and English versions) explaining reasons for not laying the Accounts along with the Report. [Placed in Library. See No. LT—1727/80].

(16) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1979-80.

(ii) A copy of the Review by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1979-80.

(17) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (16) above.

[Placed in Library. See No. LT—1728/80].

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar (Assam), for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar (Assam) for the year 1979-80. [Placed in Library. See No. LT—1729/80].

(19) A copy each of the following Notifications under sub-section (3) of section 59 of the Children Act, 1960:—

(i) The Pondicherry Children (Amendment) Rules, 1980, published in Notification No. G. O. Ms. 13380-HEW (SW) (GSR 7) in Pondicherry Gazette dated the 22nd July, 1980.

(ii) The Pondicherry Children (Amendment) Rules, 1980, published in Pondicherry Gazette dated the 12th August, 1980.

[Placed in Library. See No. LT—1730/80].

(iii) The Dadra and Nagar Haveli Children (Amendment) Rules, 1980, published in Notification No. ADM/LAW/242(26)/80 dated the 26th July, 1980.

[Placed in Library. See No. LT—1731/80].

(iv) The Andaman and Nicobar Islands Children Rules, 1979, published in Notification No. 48/38/77-MHF in Andaman and Nicobar Gazette dated the 28th November, 1979.

(v) The Andaman and Nicobar Islands Children (Management, Functions and Responsibilities of Special Schools, Children's Home and observations Homes) Rules, 1979, published in Notification No. 48/38/77-MHF in Andaman and Nicobar Gazette dated the 28th November, 1979.

(20) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications and for not laying the Hindi versions thereof.

[Placed in Library. See No. LT—1732/80].

(21) (i) A copy of the Suppression of Immoral Traffic in Women and Girls (A&N) Islands Rules, 1980, published in Notification No. 115/1980/21.1.76-80 Home in Andaman and Nicobar Gazette dated the 20th August, 1980, under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification and for not laying the Hindi version thereof.

[Placed in Library. See No. LT—1733/80].

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1979-80.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1734/80].

**ANNUAL REPORTS AND ACCOUNTS OF AND REVIEW ON CHILDREN'S FILM SOCIETY FOR 1979-80.**

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) :** I beg to lay on the Table.—

(1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1979-80.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1979-80 along with Audit Report thereon.

(3) A copy of the Review (Hindi and English versions) by the Government on the working of the Children's Film Society, India, Bombay, for the year 1979-80.

[Placed in Library. See No. LT—1735/80].

**REVIEW ON AND ANNUAL REPORT OF HINDUSTAN PETROLEUM CORPORATION LTD., BOMBAY, FERTILIZER (PLANNING AND DEVELOPMENT) INDIA LTD., SINDRI, NATIONAL FERTILIZERS LTD., NEW DELHI FOR 1979-80, ETC.**

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS**

(SHRI P. C. SETHI): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

(a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

[Placed in Library. See No. LT—1736/80].

(b) (i) Review by the Government on the working of the Fertilizer (Planning and Development) India Limited, Sindri, for the year 1979-80.

(ii) Annual Report of the Fertilizer (Planning and Development) India Limited, Sindri, for the year 1979-80, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1737/80].

(c) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1738/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1979-

80 along with the Audited Accounts, under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1979-80.

[Placed in Library. See No. LT—1739/80].

(3) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. GSR 1457 in Gazette of India dated the 8th December, 1979 together with Corrigendum thereto published in Notification No. GSR 1188 in Gazette of India dated the 15th November, 1980, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

[Placed in Library, See No. LT—1740/80].

REPORT ON GENERAL ELECTIONS TO THE HOUSE OF THE PEOPLE AND LEVISLATIVE ASSEMBLIES AND VICE-PRESIDENTIAL ELECTION, 1979

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANAR): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the General Elections to the House of the People and the Legislative Assemblies 1979-80 and Vice-Presidential Election, 1979—Volume I (Narrative).

[Placed in Library. See No. LT—1741

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): I beg to lay on the Table a copy of the International Airports Authority (Terms and Conditions of Commencing Capital) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 895(e) in Gazette of India dated the 17th November, 1980, under sub-section (3) of section 36 of the Inter-

national Airports Authority Act, 1971.  
[Placed in Library. See No. LT—  
1742/80].

**NOTIFICATION UNDER ESSENTIAL COM-  
MODITIES ACT.**

**THE MINISTER OF AGRICUL-  
TURE AND RURAL RECONSTRUC-  
TION AND IRRIGATION (SHRI  
BIRENDRA SINGH RAO):** I beg to  
lay on the Table a copy of Notifica-  
tion No. G.S.R. 656(E) (Hindi and  
English versions) published in Ga-  
zette of India dated the 18th Nov-  
ember, 1980 regarding sale of fertili-  
sers to the registered fertilizers deal-  
ers in the States, Union territories  
and Commodity Gardens mentioned in  
column I of the schedule thereunder,  
under sub-section (6) of section 3 of  
the Essential Commodities Act, 1955.  
[Placed in Library. See No. LT—  
1743/80].

**ANNUAL REPORT OF AND REVIEW ON  
INSTITUTE OF APPLIED MANPOWER RE-  
SEARCH, NEW DELHI FOR 1979-80**

**THE MINISTER OF PLANNING  
AND LABOUR (SHRI NARAYAN  
DATT TIWARI):** I beg to lay on the  
Table:—

(1) A copy of the Annual Report  
(Hindi and English versions) of the  
Institute of Applied Manpower Re-  
search, New Delhi for the year 1979-  
80 together with Audited Accounts.

(2) A copy of the Review (Hindi  
and English versions) by the Gov-  
ernment on the working of the  
Institute of Applied Manpower Re-  
search, New Delhi, for the year  
1979-80.

[Placed in Library. See No. LT-  
1744/80].

**REVIEW ON AND ANNUAL REPORT OF  
BHARAT LEATHER CORPORATION LTD.,  
AGRA FOR 1979-80, CEMENT CORPORA-  
TION OF INDIA FOR 1979-80, INSTRUMEN-  
TATION LTD., KOTA AND NOTIFICATIONS  
UNDER INDUSTRIES (DEVELOPMENT AND  
REGULATION) ACT.**

**THE MINISTER OF STATE IN  
THE MINISTRY OF DEFENCE (SHRI  
SHIVRAJ V. PATIL):** I beg to lay  
on the Table:—

(1) A copy each of the following  
papers (Hindi and English versions)  
under sub-section (1) of section  
619A of the Companies Act, 1956:—

(a) (i) Statement regarding  
Review by the Government on  
the working of the Bharat Lea-  
ther Corporation Limited, Agra,  
for the year 1979-80.

(ii) Annual Report of the Bha-  
rat Leather Corporation Limited,  
Agra, for the year 1979-80 along  
with the Audited Accounts and  
the comments of the Comptroller  
and Auditor General thereon.

[Placed in Library. See No. LT—  
1745/80].

(b) (i) Statement regarding  
Review by the Government on  
the working of the Cement Cor-  
poration of India Limited, New  
Delhi, for the year 1979-80.

(ii) Annual Report of the Ce-  
ment Corporation of India  
Limited, New Delhi, for the year  
1979-80 along with the Audited  
Accounts and the comments of the  
Comptroller and Auditor General  
thereon.

[Placed in Library. See No. LT—  
1746/80].

(c) (i) Statement regarding  
Review by the Government on  
the working of the Instrumenta-  
tion Limited Kota, for the year  
1979-80.

(ii) Annual Report of the In-  
strumentation Limited, Kota, for

the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1747/80].

(2) A copy each of the following Notifications (Hindi and English versions) under proviso to sub-section (2) of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 749(E) published in Gazette of India dated the 5th September, 1980 extending the period of take-over of the management of Messrs India Belting and Cotton Mills Limited Serampore.

(ii) S.O. 855(E) published in Gazette of India dated the 23rd October, 1980 extending the period of take-over of the management of Messrs Carter Pooler and Company Private Limited, Calcutta.

[Placed in Library. See No. LT—1748/80].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 603(E) published in Gazette of India dated the 1st August, 1980 regarding continuance of management of Messrs. Engel Machine and Tools Limited, Calcutta by the Secretary, Closed and Sick Industries Department of the Government of West Bengal.

(ii) S.O. 838(E) published in Gazette of India dated the 7th October, 1980 regarding continuance of management of Messrs Eastern Distilleries Private Limited, Calcutta by the Secretary, Closed and Sick Industries De-

partment of the Government of West Bengal.

[Placed in Library. See No. LT—1749/80].

**ANNUAL REPORT AND REVIEW ON KHUDA BAKSH ORIENTAL PUBLIC LIBRARY, PATNA FOR 1979-80**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI SHEILA KAUL): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Khuda Baksh Oriental Public Library, Patna, for the year 1979-80 along with the Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by Government on the working of the Khuda Baksh Oriental Public Library, Patna, for the year 1979-80.

[Placed in Library. See No. LT—1750/80].

**ANNUAL REPORT AND REVIEW ON THE WORKING OF ENGINEERING EXPORT PROMOTION COUNCIL, CALCUTTA FOR 1978-79**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1978-79.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—1751/80].

**STATEMENT RE. REVIEW ON AND ANNUAL REPORT OF HINDUSTAN AERONAUTICS LTD., BANGALORE FOR 1979-80.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1979-80.

(2) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1752/80].

**STATEMENT RE. REVIEW ON 2ND ANNUAL REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA, LTD., NEW DELHI FOR 1979-80**

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Statement regarding Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1979-80.

(2) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller General thereon.

[Placed in Library. See No. LT—1753/80].

**REVIEW ON AND ANNUAL REPORT OF HINDUSTAN FERTILISER CORPORATION LTD., NEW DELHI FOR 1979-80.**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHR DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1979-80.

(2) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1754/80].

**NOTIFICATIONS UNDER REGIONAL RURAL BANKS ACT, ANNUAL REPORT, ETC. OF INDUSTRIAL DEVELOPMENT BANK OF INDIA FOR YEAR ENDING JUNE 30, 1980 AND NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 29 of the Regional Rural Banks Act, 1976:—

(i) The Ellaquai Dehati Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3132 in Gazette of India, dated the 15th November, 1980.

(ii) The Surguja Kshatriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3133 in Gazette of



India, dated the 15th November, 1980.

(iii) The Sree Anantha Grammeena Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3134 in Gazette of India, dated the 15th November, 1980.

(iv) The Bastar Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3135 in Gazette of India, dated the 15th November, 1980.

(v) The Kanpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3136 in Gazette of India dated the 15th November, 1980.

(vi) The Sravasthi Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3137 in Gazette of India, dated the 15th November, 1980.

(vii) The Mithila Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3138 in Gazette of India, dated the 15th November, 1980.

(viii) The Durg-Rajnandgaon Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3139 in Gazette of India, dated the 15th November, 1980.

(ix) The Etawah Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3140 in Gazette of India, dated the 15th November, 1980.

(x) The Samastipur Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3141 in Gazette of India dated the 15th November, 1980.

(xi) The Palamau Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3142 in Gazette of India, dated the 15th November, 1980.

(xii) The Kisan Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3143 in Gazette of India, dated the 15th November, 1980.

(xiii) The Kshetriya Kisan Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3144 in Gazette of India, dated the 15th November, 1980.

(xiv) The Kalahandi Anchalka Gramya Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3145 in Gazette of India, dated the 15th November, 1980.

(xv) The Jhabua Dhar Kahtriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3146 in Gazette of India, dated the 15th November, 1980.

(xvi) The Ranchi Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3147 in Gazette of India, dated the 15th November, 1980.

(xvii) The Baitrani Gramya Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3148 in Gazette of India, dated the 15th November, 1980.

(xviii) The Kashi Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3149 in Gazette of India, dated the 15th November, 1980.

(xix) The Lakhimi Gaonla Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3150 in Gazette of India, dated the 15th November, 1980.

(xx) The Basti Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3151 in Gazette of India, dated the 15th November, 1980.

(xxi) The Balasore Gramya Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3152 in Gazette of India, dated the 15th November, 1980.

(xxii) The Allahabad Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3153 in Gazette of India, dated the 15th November, 1980.

(xxiii) The Pratapgarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3154 in Gazette of India, dated the 15th November, 1980.

(xxiv) The Nadia Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3155 in Gazette of India, dated the 15th November, 1980.

(xxv) The Faizabad Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3156 in Gazette of India, dated the 15th November, 1980.

(xxvi) The Fatehpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3157 in Gazette of India, dated the 15th November, 1980.

(xxvii) The Sagar Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3158 in Gazette of India, dated the 15th November, 1980.

(xxviii) The Bareilly Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3159 in Gazette of

India, dated the 15th November, 1980.

[Placed in Library. See No. LT-1755/80].

(2) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and Development Assistance Fund for the year ended the 30th June, 1980, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-1756/80].

(3) A copy of the Central Excise (Seventeenth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1262 in Gazette of India, dated the 13th December, 1980, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1757/80].

OPEN LINES (RAILWAYS IN INDIA) GENERAL (AMENDMENT) RULES, 1980

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Open Lines (Railways in India) General (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1303 in Gazette of India dated the 20th December, 1980. [Placed in Library. See No. LT-1758/80].

ANNUAL ACCOUNTS ETC. OF COOPERATIVE STORE LTD., (SUPER BAZAR), DELHI, 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY):

I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the Cooperative Store Limited, (Super Bazar) Delhi, for the year 1976-77 along with Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-1759/80].

11.12 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 15th December, 1980, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 25th November, 1980 and communicated to this House, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Joint Committee:—

1. Shri Robin Kakati
2. Shri Dinesh Goswami
3. Shri Syed Rahmat Ali
4. Prof. N. M. Kamble
5. Shri Lakhan Singh."

11.14 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
SECOND, FOURTH, FIFTEENTH AND  
TWENTY-THIRD REPORTS**

**SHRI V. N. GADGIL (Pune):** I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Second Report on Action Taken by Government on the recommendations contained in the Hundred and thirty-fifth Report (Sixth Lok Sabha) on D.C. Electric Tractions.

(2) Fourth Report on Action Taken by Government on the recommendations contained in the Hundred and twenty-fifth Report (Sixth Lok Sabha) on Restoration and construction of Railway Lines.

(3) Fifteenth Report on Action Taken by Government on the recommendations contained in the Ninety-first Report (Sixth Lok Sabha) on collaboration agreement for manufacture of diesel engines for shunters.

(4) Twenty-third Report on Action taken by Government on the recommendations contained in the Seventy-fifth Report (Sixth Lok Sabha) on import of wheel sets.

**PROF. MADHU DANDAVATE (Rajapur):** I am on a point of order.

I had raised a point of order. You have given a ruling. What we propose to do is perfectly within the jurisdiction of your ruling. You ruled that according to the Speaker's direction adjournment motion, privilege, etc., they get priority. I had not given a notice for Privilege Motion. I had given notice for Adjournment Motion.

**MR. DEPUTY-SPEAKER:** I have already said about Adjournment Motion.

(Interruptions)

**SOME HON. MEMBERS:** No.  
(Interruptions)